



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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		1196 കുംഭം 25 25th Kumbham 1196		
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## PART I

### Notifications and Orders issued by the Government

#### General Administration Department

#### General Administration (AIS-C)

#### NOTIFICATIONS

(1)

No. AIS-C2/42/2021/GAD.

*Thiruvananthapuram, 5th February 2021.*

The Hon'ble Mr. Justice Amit Rawal, Judge, High Court of Kerala is granted leave on full allowances on the following dates under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 552/2021/GAD dated 5-2-2021.

<i>Period of Leave</i>	<i>Held sitting on</i>	<i>Rejoined Duty on</i>
27-10-2020 to 23-10-2020	23-11-2020	FN
20-11-2020 (25 days)		Prefix: 24-10-2020 (Saturday-non-sitting day), 25-10-2020 (Sunday), 26-10-2020 (Monday-Holiday-Vijayadesami) Suffix: 21-11-2020 (Saturday-non-sitting day), 22-11-2020 (Sunday)

(2)

No. AIS-C2/43/2021/GAD.

*Thiruvananthapuram, 5th February 2021.*

The Hon'ble Mr. Justice Sathish Ninan, Judge, High Court of Kerala, who has been granted leave on full allowances for 1 day on 4-12-2020 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954, rejoined duty on the forenoon of 7-12-2020 availing 5-12-2020 (Saturday-non-sitting day) and 6-12-2020 (Sunday-Holiday), as per Notification issued under G. O. (Rt.) No. 553/2021/GAD dated 5-2-2021.

By order of the Governor,

RAJESH KUMAR, M.

*Joint Secretary to Government.*

**Labour and Skills Department**  
**Labour and Skills (A)**

G. O. (Rt.) No. 183/2021/LBR.

*Thiruvananthapuram, 29th January 2021.*

## ORDER

Sub :—Labour and Skills Department—Industrial Dispute between the management of Paravur Ezhava Samajam and Smt. A. S. Deepthi—Referred for Adjudication—Amendment—Orders issued.

Read:— (1) G. O.(Rt) No. 1615/2017/LBR dated 12-12-2017.

(2) G. O.(Rt) No. 624/2020/LBR dated 15-6-2020.

(3) Representation dated 19-6-2020 of Smt. A. S. Deepthi

As per the Government Order read as 1st paper above, the Government had referred the Industrial Dispute existed between the management of Paravoor Ezhava Samajam and Smt. A. S. Deepthi to the Labour Court, Ernakulam for adjudication. As per Government Order read as 2nd paper above the Government made certain amendments to the terms of reference contained in the annexure to the Government Order read as 1st paper above.

2. Now as per reference read as 3rd paper above Smt. A. S. Deepthi has requested to amend the address of the employer mentioned in the Government Order read as 1st paper above.

3. Government have examined the matter in detail and are pleased to order that the address of the employer mentioned in the 1st paragraph of the Government Order read as 1st paper above is amended and to be read as.

(1) The President, Paravur Ezhava Samajam, Paravuthara, North Paravoor, Pin-683 513.

(2) The Secretary, Paravur Ezhava Samajam, Paravuthara, North Paravoor, Pin-683 513.

4. The Government Order read as 1st paper above stands modified to the above extend.

By order of the Governor,

SHIBU, R.,

*Under Secretary.*

## ORDERS

(1)

G. O. (Rt.) No. 156/2021/LBR.

*Thiruvananthapuram, 27th January 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Muhammed Ali, Thoufeeq Traders, Big Bazar, Kallupalam, Kollam and the workman of the above referred establishment Sri Anzar, Pallipadinjattathil, Kureepuzha West, Kavanad P. O., Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination of employment to Sri Anzar, ‘Attached head load worker’ by Sri Muhammed Ali, Proprietor, Thoufeek Traders, Kallupalam, Kollam is justifiable or not? If not, what relief the worker is entitled to?”

(2)

G. O. (Rt.) No. 162/2021/LBR.

*Thiruvananthapuram, 28th January 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri T. K. Mohan Kumar, Proprietor, Deena Bandu Medicals, Perambra and the workman of the above referred establishment